

FORM TM-26

THE TRADE MARKS ACT, 1999

Agents Code No:

Proprietor's Code No:

Fee: Rs.3000

Application for the rectification of the register or the removal of trade mark from the register.

section 47 or 57 and rule 92.

(To be filed in duplicate/ triplicate along with the statement of case in duplicate/triplicate and accompanied by as many copies of each of them as there are registered users under the registration).

In the matter of Trade Mark No.....

registered in the name of in Class.....

I (or We) ' hereby apply that the entry in the register in respect of the abovementioned Trade Mark may be (removed)² (rectified) in the following manner:-

The grounds of my (our) application are as follows:-

The 3.....Office of the Trade Marks Registry has been entered in the register as the appropriate office in relation to this trade mark.

No action concerning the trade mark in question is pending in any court

All communications relating to this application may be sent to the following address in India:-

Dated thisday of20.....

4.....

SIGNATURE

NAME OF SIGNATORY IN LETTERS

To

The Registrar of Trade Marks

The Office of the Trade Marks Registry at 3.....

1. State full name, address and nationality. An address for service in India should be stated if the applicant has no place of business or of residence in India.

2. Strike out the word that is not applicable

3. State the name of the place of appropriate office of the Trade Marks Registry

4. Signature

(See Rule 4).